BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT NEW DELHI

MEMORANDUM OF APPLICATION/APPEAL

Original Application No 807 of 2022

(Under Section18(1) read with Sections 14,15,16 & 17 of National Green Tribunal Act,2010) IA No 23 of 2023

Rejoinder to the reply filed by Deputy Commissioner Una HP Respondent No 2 to the application

IN THE MATTER OF:

Bhavak Parasher ..... Applicant Versus

Smt. Indu Walia & others .....Respondent

INDEX

Sr. No	Particulars of Documents	ANX	Page No.
1	Rejoinder to the reply filed by Deputy commissioner Una (R-2)with affidavit		1-5
2	Letter dated 23-02-23 regarding sale of property in violation of para 8.37of HP Land records.	1	7
3	Letter dated 18-07-19 with statement of R-1 dt 15-07-19	2	8-9

Bhavak Parasher

Through self Appellant

ROOPNAGAR DATED 22-03-23

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT NEW DELHI

MEMORANDUM OF APPLICATION/APPEAL

(Under Section18(1) read with Sections 14,15,16 & 17 of National GreenTribunal Act,2010)

IA No 23 of 2023

Original Application No 807 of 2022

IN THE MATTER OF:

BhavakParasher ..... Applicant

Versus

Smt. InduWalia & others .....Respondent

Rejoinder to the reply filed by Deputy Commissioner Una HP Respondent No 2 to the application (Under Section18 (1) read with Sections 14,15,16 & 17 of National Green Tribunal Act,2010)

MAY IT PLEASE YOUR LORDSHIP:

REBUTAL REPLY TO THE FACTS :

1. POINT No 1 :- It is true that no plotting was made but still undivided properties in violation of para 8.37 of HP Land records Manual is being done repeatedly. A writ petition is HP HC is pending in which R-1 party. And another letter Dated 28-07-22 & 23-02-23 to Applicant is under investigation and not replied for the sale of undivided sale of plot. (ANX 1)
2. Needs no rebuttal.
3. Land in Malahat Nager is out of context and rest is same mentioned as para No.1
4. Ever since first complaint on 13-03-19 no survey /detailed report on land in question was conducted. Bulldozers/ JCB's kept on leveling the hilltops by uprooting the trees but forest department took action on receipt of complaint

on 29-04-22. almost after 3 years, that too by most manageable juniormost officer of forest department. Equal penalty of 25,000/- to each of 4 parties (all allies of R-1) was a show business.

5. Para No 5 to 8 Needs no rebuttal
6. Para No 9-- R-2 felt the need of inquiry by SDO(civil) & DFO only after receiving Notice from applicant was another act of formal face saving act. In fact there is no report available as yet even after many reminders.
7. Para No 10- R-2 may please be show on record any document showing survey conducted regarding leveling hill tops, even patwari report is solely based on statement dated 15-07-19 of Smt. Indu Walia R-1 (ANX 2).
8. Para no 11 is due to the efforts done by applicant and HPRERA admitted R-1 having grossly violated HPRERA rules. No action was taken by DC una R-2, being custodian of 55 hectares of permanent pasture and the same being at the risk of environmental degradation. R-2 being custodian of Dist. Una failed miserably to save damage caused to environment by the act of R-1.
9. Para No 12 mentions of hectic movement of documents from DC una to other related departments only after getting notice from applicant regarding complaint to NGT. DC R-2 depended on the reply submitted by R-1 on 6-07-20. No survey/ physical verification of allegations levied by applicant were done. In fact all possible help by administration was extended through their junior officials to execute entire plan of R-1 and caused un reversible damage to environment/ecology of area.

In the last three lines R-2 admitted of having formed committee and its report on 15-05-22 and found cut & fill work of hills done in private land, Recent HP HC double bench order 13.1.2023 in **CWPIL NO 13/2021 Kusum Bali v/s Stare of HP has taken serious note of Cut & fill work in HP**

REBUTAL – REPLY TO THE GROUNDS OF COMPLAINT.

1. 1-5 it is clear admission of fact that JCB & POKLAND machines were seen leveling the hills. When letter dated 17-12-22 to R-2 from SADA admits the site in question has not been approved for construction of project, then why cut & fill work of hills at such a mass scale was allowed to continued. while inspection on 15-12-22 by R-2 the fact of only "LAND DEVELOPMENT/LEVELLING WORK WAS BEING CARRIED OUT AT THE SITE" was admitted. Quantum of cut & fill work has not been investigated. The fact remains proved that 20 plots have been sold from the same land. And permission for another 110 plots for construction have been sought from HPRERA. Administration is willfully keeping its eyes closed and helping R-1 to damage further environment of further area comprising of 55 hectares of permanent pasture under the ownership of Govt.
2. Para 6-9 is nothing but passing its responsibility to forest department. R-2 had full liberty of collecting these forest related details from forest department and replied.

Bhavak Parash

Applicant

Bhavak Parash

Bhavak Parasher Date -22-03-23

INDIA NON JUDICIAL

Government of Punjab

सत्यमेव जयते

e-Stamp

Certificate No.	:	IN-PB83185316831066V
Certificate Issued Date	:	23-Mar-2023 05:12 PM
Certificate Issued By	:	pbkamnaru
Account Reference	:	NEWIMPACC (SV)/ pb7065704/ ROOPNAGAR/ PB-RP
Unique Doc. Reference	:	SUBIN-PBPB706570467673534848225V
Purchased by	:	BHAVAK PARASHER
Description of Document	:	Article 4 Affidavit
Property Description	:	NA
Area of Property	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	BHAVAK PARASHER
Second Party	:	Not Applicable
Stamp Duty Paid By	:	BHAVAK PARASHER
Stamp Duty Amount(Rs.)	:	50 (Fifty only)

Bhavak Parasher

Please write or type below this line

NOTARY Neelu Bakshi ... (Pb) ... GOVT. OF INDIA

JD 0032326908

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

E-stamp certificate No. IN-PB83185316831066V

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT NEW DELHI

MEMORANDUM OF APPLICATION/APPEAL

(Under Section18(1) read with Section 14,15,16&17 of National Green Tribunal Act,2010)

In the matter of:
Bhavak Parasher

O.A 807/2023
.....Petitioner

Vs.

Indu Walia and others

.....Respondents

AFFIDAVIT

I, **Bhavak Parashar** son of Mr. **Gajanand Parashar**, resident of Village **Narain Niwas** VPO **Ambota** Tehsil **Amb,** District **Una, Himachal Pradesh** Presently at House No. **506, Gaini Zail Singh Nagar, Rupnagar,** do hereby solemnly affirm as under:-

1. That I am the petitioner in the above noted matter and as such am well conversant with the facts of the case. Hence I am competent to swear this affidavit.
2. That I have read and understand the contents of the accompanying Rejoinder to the reply of Respondent No.2, Deputy Commissioner having understood the contents therefore I say that the facts stated therein are true to my knowledge has been concealed there from.
3. That the Annexure are true copies of the respective originals.

Bhavak Parashar
Deponent

Verification:-

Verified at Ropar on 23 March 2023 that the content of my above affidavit is true and correct to the best of my knowledge and belief.

Attested as Identified
Neelu Bakshi
Notary Govt. of India
Rupnagar (Pb.)
24/3/2023

Bhavak Parashar
Deponent

R-2
ANX 1
Page 6

Office of the Registrar-cum-Deputy Commissioner Una
District Una (H.P.) hrc-una-hp@nic.in
संख्याः डी0सी0यू0 / एच0आर0सी0 / शिकायत /

प्रेषित

उप–मण्डलाधिकारी (ना0)
ऊना, जिला ऊना हि0प्र0।

दिनांकः ऊना फरवरी, 2023

विषयः **Request to order cancellation of Intakal of Vasika No. 1317/2021 as it is done in violation of para 8.37 of HP land records Manual.**

महोदय,

उपरोक्त विषय पर आपके कार्यालय पत्र संख्या क्रमांक 1962 एस.डी.एम. / एस.डी.के / ऊना दिनांक 19 / 10 / 2022 के द्वारा प्राप्त सूचना के संदर्भ में निवेदन है कि मांगी गई सूचना जिसमें विलेख संख्या 1317 / 2021 में 8.37 का उल्लधंन हुआ है या नहीं, किसी भी प्रकार का उल्लेख नहीं किया गया है। अतः अधोहस्ताक्षरी के द्वारा आग्रह किया गया है कि मांगी गई सूचना को टिप्पणी सहित 01 सप्ताह के भीतर–भीतर इस कार्यालय को प्रेषित करवाना सुनिश्चित करें।

सलंग्नांकः–

1
जिला राजस्व अधिकारी
ऊना, जिला ऊना हि0प्र0।
दिनांकः 23 / 02 / 2023

यथोपरि संख्याः डी0सी0यू0 / एच0आर0सी0 / शिकायत / 5401-02
प्रतिलिपिः–

1. उप–पंजीकाध्यक्ष, ऊना जिला ऊना हिमाचल प्रदेश को उपरोक्त विषय से सम्बन्धित दिये गये निर्देशानुसार सम्बन्धित सूचना उप–मण्डलाधिकारी (ना0) ऊना के माध्यम से इस कार्यालय को 01 सप्ताह के भीतर–भीतर प्रेषित करना सुनिश्चित करें।
2. श्री भावक प्राशर हाउस न0 506 जैल सिंह नगर, रोपड़, पंजाब को उनके पत्र दिनांक 12 / 08 / 2022 के संदर्भ में सूचनार्थ हेतु प्रेषित है।

जिला राजस्व अधिकारी
ऊना, जिला ऊना हि0प्र0।

Anx 2 Page 2 R-2

457

4

प्रेषक

तहसीलदार
ऊना, जिला ऊना।

Diary No. 1745 Date 19/7/19

	Supdt.	Dealt
	✓	SDK

सेवा में,

उपमण्डलाधिकारी (ना0)
ऊना, जिला ऊना, हि0प्र0

क्रमांकः- 1399 का0का0/तह0ऊना दिनांकः- 18-07-2019

विषयः- Felling of trees and now mass scale leveling of hills and natural Habitat with the help of JCB's and pokland machines by land mafia.

महोदय,

उपरोक्त विषय के सन्दर्भ मे आपके कार्यालय पत्र संख्या 1192/SDK दिनांक 11-07-2019 के सम्बन्ध में क्षेत्रीय कर्मचारियों से छानवीन व मौका निरीक्षण करवाया गया जिससे पाया गया कि भूमि खेवट नम्वर 23 खतौनी नम्बर 28 नम्वरान खसरा 2795, 3665/2858, 3667/2858, 2860, 2662, 3153/2874, 3421/2875, 3423/2875, 3548/2894 किता 9 रकवा तादादी 3-79-80 हैक्ट0 मुताविक जमावन्दी बर्ष 2015-16 महाल मलाहत तहसील ऊना, श्रीमति इन्दु वालिया पुत्री मोहन लाल पुत्र वधावामल की अपनी मलकियती भूमि है। जिसमें से कुछ रकवा बै किया गया है। मौका पर उपरोक्त नम्वरान खसरा को श्रीमति इन्दु वालिया उपरोक्त द्वारा समतल किया जा रहा है। जिस वारा श्रीमति इन्दु वालिया उपरोक्त के व्यान कलमवन्द किये गये। वह व्यानी है कि उपरोक्त भूमि उसकी मलकियती भूमि है जिसे वह भविष्य में इस्तेमाल हेतु समतल कर रही है, न की वह मिट्टी को उठाकर दूसरी जगह बेच रही है और न ही गैरकानूनी ढंग से पेड़ काटे है तथा न ही कोई रास्ता N.H. से PGI at Malahat को वनाया है। मौका निरीक्षण से पाया गया कि श्रीमति इन्दु वालिया की मलकियती भूमि उपरोक्त को N.H.(Una –Nangal Road) से कच्चा रास्ता जोकि महाल भड़ोलिया खुर्द से होता हुआ उपरोक्त भूमि तक जाता है। Newly inaugurated PGI at Malahat तक मौका पर उपरोक्त भूमि से कोई रास्ते का निर्माण ताहाल न किया गया है और न ही अभी तक मौका पर उपरोक्त भूमि में कलोनी इत्यादि का निर्माण किया गया है। व्यान श्रीमति इन्दु वालिया साथ संलग्न है। अतः वाद छानबीन रिपोर्ट आगामी कार्यावही हेतु सेवा में प्रेषित है।

भवदीय

तहसीलदार
ऊना, जिला ऊना।

I

बयान श्रीमति इन्दूबालिया उम्र 44 वर्ष पुत्री मोहन लाल पुत्र बधावामल जाति खत्री हाल पत्नी रामप्रकाश पुत्र सिकन्दर मोहन वासी H.N. 108 बसन्त विहार 7 रम्मड़ कॉलोनी अम्बाला छावनी (हिन्दू)

बयान किया कि आज शेज दिनांक 15-07-2019 को गिरदावर हल्का व पटवारी हल्का मलाहत बावत मौका मुलाहजा महाल मलाहत में पधारे। जिस बारा मेरा यह बयान है कि हमने भूमि नम्बरान खसरा 3423/2875 - 2860-2871-2858-2861-2862-2863-2874 - 2894 इत्यादि महाल मलाहत में खरीद की हुई है जिसे हम भविष्य में इस्तेमाल करने हेतु समतल कर रहे हैं। हम उमरोक्त न० ख० की मिट्टी किसी को भी नहीं बेच रहे हैं और न ही हमने कोई गैर कानूनी ढंग से पेड़ काटे हैं। हमने N.H. से PGI at Malahat के लिये कोई भी रास्ता (approach Road) नहीं बनाया है हमने कोई भी चौ (Natural flow of water) बन्द नहीं किया है अगर ऐसा कुछ होता है तो हम अपनी भूमि में से बरसाती पानी की निकासी सुनिश्चित करेंगे। भविष्य में हम अगर उमरोक्त न. ख. में से भूमि बेचते हैं तो नियमानुसार ही बेची जाएगी इसके अतिरिक्त मेरा यह बयान है कि दिनांक 02-04-14 को मेरे और मेरे पति के ऊपर भावक प्रसाद द्वारा उसके पुत्र की हत्या करने का झूठा आरोप लगाया गया था पर्वत भावक प्रसाद आदि 6 लोगों ने मुझे और मेरे पति को रास्ता में रोका था तथा दिनांक 17-11-2018 को माननीय जिला व सत्र न्यायलय ने आरोपमुक्त करके मेरे पति को बाईज्जत रिहा किया इसी रन्जिश के तहत भावकप्रसाद हमारे ऊपर तरह-2 के झूठे आरोप लगाता रहता है तथा मानसिक प्रताड़ना देता रहता है। कई बार लोगों के पास हमें मारने ~~मानसिक~~ की धमकियां भी देता रहता है। हमें यही शक है कि यह शिकायत भी इसी व्यक्ति द्वारा की गई होगी क्योंकि इसका मुख्य उद्देश्य हमें मानसिक तथा आर्थिक तौर पर परेशान करना है।

Attested
Rajinder Singh